- (ख) यदि हां, तो क्या सरकार ने अपिक श्रण रोकने के लिए प्रत्येक दुकान/ एल पी जी एजेंसी या एस के ब्रो डिपों पर कोई कार्यवाही की ;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार ने ऐसा कोई उपकरण विकसित किया है जिससे मौके पर ही अपसिश्रण का पता लगाया जा सके ताकि विक्रेताओं के विरुद्ध तस्काल कार्रवाइ की जा सके; ग्रौर
- (ङ) यदि नहीं, तो ऐसा उपकरण कव तक विकसित किये जाने की संभावमा?

पे ुोलिअस ग्रीर प्राष्ट्रतिक गैस संवासय के राज्य मंत्री (कैप्टम कतीक शर्मा): (क) एम एस ग्रीर एव एस ही की मिलावट के संबंधित कुछ भामलों की रिपोर्ट शिली है।

- (ख) से (ग) खुएरा विकी केन्द्रों, रसोई गैस डिस्ट्रीक्यूटरिक्कर्षे तथा एस के की, एल डी की डीलरिशमों पर मिलावर की रोकथाम के लिए बरकार द्वारा अनुमोदित विषणन अनुशासन विशा निर्देशों को पूरे देश में कियानिवा किया जा रहा है। जलाउ प्रयोगशालाओं के द्वारा सम्पत्न जांच गया तेल कथियों के क्षेत्रक दिकारियों एवं शास्य प्राधिकारियों द्वारा आकस्मक निरीक्षण किए जाते हैं।
- (घ) स्थल पर मिशावट संबंधी पता लगाने के उद्देश में केरोसीन में फरफुरल मिलाना, केरोसीन को नीला रंग देना तथा फिल्टर पेपर जांची जैसे तरीकों को आरंभ किया गया है।
 - (इ) प्रभा नहीं उठता।

Selling of spurious lubricants in the country

2196. SHRI TRILOKI NATH CHATURVEDI.

DR. MURLI MANOHAR JOSHI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government are aware that large quantities of spurious lubricants are being sold in the country; if so, whether Government have investigated into the matter and if so, with what results; and
- (b) what action has been taken against the manufacturers, distributors and retailers of such lubricants during the last three years?

MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT, SATISH SHARMA); (a) and (b) Under the Marketing Discipline Guidelines, checks are being conducted over the quality of hebricants marketed through the dealer/ resulter network of the Oil Companies. Samples at regular intervals are also drawn and tested to ensure quality control. The State Government authorities are also emplowered to canduct quality control checks under the Lube Control Order with respect to the lubes marketed by organised as well as unorganised sectors. In established cases of spurious lubricants, action is taken under the Lube Control Order and the Marketing Discipline guidelines.

Production of furnace oil

2197. SHRI VIREN J. SHAH: SHRI PRAMOD MAHAJAN:-

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) how much of the furnance oil was exported from India during the last

three years, viz. 1991-92, 1992-93 and 1993-94 quanity-wise and cost-wise;

- (b) whether there is a proposal to import furnace oil for the first time owing to decline in domestic production;
- (c) if so, what are the reasons for decline in domestic production of furnace oil and what quantity of furnace oil together with its cost is proposed to be imported;
- (d) how far this shortfall in domestic production of furnace oil has affected the export oriented units, which were being supplied domestically produced furnance oil at international prices; and
- (c) what steps Government have taken or propose to take to arrest the declining trend in the indigenous production of furnace oil?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) The quantity and the value of furnace oil exported is as under:

	Quantity exported TMT	Value Rs./Crores
1991-92	583	107
1992-93	1003	232
1993-94	1288	275

(b) to (e) Furnance Oil is one of lowest value product in the refinery and refineries are making continuous effort to upgrade this product to higher value like HSD and Kerosene. Due to this production of furnance oil in the current year is estimated to be lower. As per estimates about 240 thousand Metric Tonnes of furnance oil may be imported in the current year at an estimated value of about US \$20 million. However, there has been no effect in supply of furance oil to EOUs

Agreement by IOC for blending and packaging of lubricants

2198. SHRI RAMACHANDRAN PILLAI:

SHRI E. BALANANDAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether an agreement has been signed by IOC for blending and packaging of 2500 KL of lubricants;
- (b) if so, when was the agreement signed;
- (c) what are the salient features of the agreement;
- (d) what is the experience of this private party in blending and packaging of lubricants, and what was the mode of choosing this party;
- (c) whether there is any unilateral compensation clause a_8 per which IOC has to pay the party if the agreed quantity of lubricants are not supplied to for its capacity utilisation; and
 - (f) what is the counter compensation?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH SHARMA): (a) to (f) An agreement was signed between the IOC and Raaj Unocal Ltd. on 22-2-1994 for blending and packaging of IOC lubes as per the IOC's formulation and quality control requirements in the blending plant of the latter at Ballabhgarh about 40 Kms away from Delhi on Delhi—Mathura Road. The duration of the contract would be five years and the party will be paid Rs. 1120 per KL for blending and packaging.

There is no unilateral compensation clause in the agreement. However, a compensation clause has been built in to cover the default in the performance for both the parties.